

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. 170 of 2012 in  
DFR No. 715 of 2012**

**Dated: 10<sup>th</sup> July, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Madhya Pradesh Madhya Kshetra  
Vidyut Vitran Co. Ltd.**

**....Appellant(s)**

**Versus**

**Madhya Pradesh Electricity Regulatory  
Commission & Anr.**

**.... Respondent (s)**

**Counsel for the Appellant (s): Mr. Anand K. Ganesan**

**ORDER**

**I.A. 170 of 2012  
*(Condone delay Application)***

In spite of service on Respondents, nobody has entered appearance.

We have heard the learned counsel for the Petitioner.

This is an Application to condone the delay of 50 days in filing the Appeal against the main Order passed on 11.01.2012, and the Application for Review has been filed on 06.02.2012 and the same was dismissed by the Commission on 21.02.2012 at the stage of

admission itself. Then subsequently, this Appeal has been filed on 10.04.2012 against the main Order.

Though some explanation has been given for the period between 21.02.2012 and 10.04.2012, we do not find that the explanation is reasonable. However, we deem it appropriate to condone the delay by imposing the cost of Rs.5,000/- (Rupees five thousand only) payable by the Petitioner to a charitable organization, namely – “***The Child Relief and You (CRY), DDA Slumb Wing, (Barat Ghar), Bapu Park, Kotla, Mubarakpur, New Delhi – 110003***” within two weeks.

The Registry is directed to number the Appeal after getting the intimation about the compliance of this Order and post for Admission on **25.07.2012**.

**( Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/Vs